

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RIDDHI SIDDHI COTSPIN PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Riddhi Siddhi Cotspin Private Limited
2.	Date of incorporation of corporate debtor	05.04.2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17115GJ2013PTC074360
5.	Address of the registered office and principal office (if any) of corporate debtor	Swati 301 B, 1/17 Jagnath Plot, Rajkot, Gujarat-360001
6.	Insolvency commencement date in respect of corporate debtor	January 01, 2020 (Order Received on January 06, 2020)
7.	Estimated date of closure of insolvency resolution process	June 29, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Atul Mittal Registration No: IBBI/IPA-001/IP-P00439/2017-18/10762
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 174, BALCO Apartments, Plot No.58, IP Extn., Patparganj, Delhi-110092 Email: a.mittalmc@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 163, BALCO Apartments, Plot No.58, IP Extn., Patparganj, Delhi-110092 Email: irp.rp.amittal@gmail.com
11.	Last date for submission of claims	January 20, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in/downloadform.html Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Riddhi Siddhi Cotspin Private Limited on January 01, 2020.



The creditors of Riddhi Siddhi Cotspin Private Limited, are hereby called upon to submit their claims with proof on or before January 20, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 06.01.2020

Place: Delhi

Atul Mittal
Interim Resolution Professional

